

Job opportunities for workers in Foreign Countries*[English]*

3411. SHRI RAJESH RANJAN *Alias* PAPU YADAV : Will the Minister of LABOUR be pleased to state:

(a) whether job opportunities are made available by the Government in foreign countries for different categories of labourers;

(b) if so, the details of the role of the Government in this regard;

(c) the total number of labourers sent to other countries by the Government during the last two years;

(d) the demand for different categories of labour received from different countries during the current year;

(e) whether there is a proposal to provide such an opportunity to the labourers of Bihar; and

(f) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (f). Under the provision of the Emigration Act, 1983, and rules made thereunder the role of Central Government is limited to examining the terms and conditions of employment, wages offered, social security benefits, the mode of settlement of disputes etc. in respect of the Indian labour emigrating for employment purposes abroad. The job opportunities for Indian workers in foreign countries are found out either by Recruiting Agents registered with the Ministry of Labour or by the project exporters or by the individuals themselves. Some of the State Governments have also set up Manpower Export Corporations for deployment of Indian workers abroad. These corporations are also registered as Recruiting Agents under the Act. The demand for different categories of workers is directly received by the Recruiting Agents from the foreign employers. During the years 1994 and 1995, 4.25 lakh and 4.15 lakh persons respectively were granted clearances for employment abroad. The workers from all parts of the country including the State of Bihar can approach the Recruitment Agents registered with Ministry of Labour for ascertaining opportunities for overseas employment. However, India has been seeking enhanced market access for its citizens to provide specific services in foreign countries through negotiations in the FTO under the General Agreement on Trade in Services (GATS) which provides a framework for the negotiation of market access commitments in various services sectors and for the temporary relocation of skilled personnel as a part of service contract or in the categories of intra-corporate transferees and business visitors. Concerned professional organisations like the NASCOM which represents the computer software professionals, have taken sectoral delegations to target countries. The matter has also been taken up during bilateral talks with concerned governments at different levels.

Breakdown of Telecom Network in Nagpur

3412. SHRI BANWARI LAL PUROHIT : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government are aware of the total breakdown of telecommunication network in Nagpur city and the officials of the Nagpur Telephones are not taking any care to set right the dead telephones;

(b) the number of telephones lying dead and the number out of these rectified since the last six months in the city; and

(c) the efforts made by the Government to restore telephone lines immediately?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) There has not been any major breakdown of Telecommunication network in Nagpur. During the rainy season in June-July increase in faults has been reported.

(b) During the last six months a total of 1,18,462 faults were registered and out of which 1,14,136 have been rectified. The details of faults pending as on 15.8.96 is as follows:

Faults pending for		
3 to 7 days	-	1921
7 to 15 days	-	1367
15 to 30 days	-	858
30 to 60 days	-	80

(c) All out efforts are being made by Nagpur Telephones to rectify the faults immediately.

*[Translation]***Development of Tourism**

3413. SHRI CHHITUBHAI GAMIT :
SHRI P.C. THOMAS :
SHRI SAT MAHAJAN :
SHRI ANANTH KUMAR :
SHRI S.D.N.R. WADIYAR :
SHRI RAMESH CHENNITHALA :

Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government have received proposals from various State Governments for the development of tourism for approval;

(b) if so, the details thereof during each of the last three years, Statewise;

(c) the number of proposals out of them approved/pending/rejected by the Union Government so far;

(d) the financial assistance provided by the Union Government for the development of tourism during the above period alongwith the financial assistance proposed to be provided for the next two years, State/Union territory-wise;

(e) whether the Union Government propose to provide funds for the development of Sabrimala and Erumely Pilgrim centres of Kerala; and

(f) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : (a) and (b). Yes, Sir. The Department of Tourism has extended finan-

cial assistance to State/Union Territory Governments for creation of 34 Yatri Niwases, 199 Tourist Bungalows and 119 Wayside Amenities/Tourist Reception Centres during the last three years. The Statewise details of Central Financial Assistance extended during the above mentioned period is given in *Statement*.

(c) and (d). The Department of Tourism does not allocate funds in advance for projects as the same are identified in consultation with the State Governments based on their merits, *inter se* priority and availability of funds. The financial assistance is extended to the project which are within the guidelines and complete in all respects.

(e) and (f). No proposal for the development of Sabrimala and Erumely Pilgrim centres of Kerala has been received from State Government.

STATEMENT

Central Financial Assistance sanctioned Governments/Union Territories during the last three years viz. 1993-94, 1994-95 and 1995-96

(Rs. in lakhs)

States	1993-94		1994-95		1995-96	
	Amt. Sanctioned	Amt. released	Amt. sanctioned	Amt. released	Amt. sanctioned	Amt. released
1. Andhra Pradesh	114.28	57.97	174.64	73.23	13.46	9.00
2. Arunachal Pradesh	45.40	23.50	-	-	52.26	25.50
3. Assam	78.11	28.83	52.99	27.00	70.24	23.33
4. Bihar	53.61	19.95	112.12	28.00	116.52	14.04
5. Goa	78.82	41.83	162.07	75.52	221.55	96.15
6. Gujarat	65.76	35.48	21.19	11.00	7.98	4.73
7. Haryana	223.21	81.62	188.96	65.98	119.45	61.57
8. Himachal Pradesh	349.28	177.22	368.85	131.91	373.39	35.97
9. Jammu & Kashmir	225.60	100.88	215.98	108.55	150.30	43.43
10. Karnataka	177.44	114.53	229.96	104.50	229.36	82.55
11. Kerala	97.40	26.50	307.05	146.00	209.94	83.95
12. Madhya Pradesh	31.57	9.00	9.32	5.00	-	-
13. Maharashtra	309.31	156.49	273.46	103.92	83.64	23.90
14. Manipur	45.50	27.35	4.00	2.00	75.81	24.20

States	1993-94		1994-95		1995-96	
	Amt. Sanctioned	Amt. released	Amt. sanctioned	Amt. released	Amt. sanctioned	Amt. released
15. Meghalaya	1.85	1.85	-	-	4.08	2.04
16. Mizoram	88.18	62.83	111.80	41.29	100.86	36.27
17. Nagaland	16.66	10.97	36.43	16.85	51.60	18.94
18. Orissa	101.52	61.79	166.31	35.62	108.86	27.50
19. Punjab	186.67	50.38	136.71	56.14	139.49	21.50
20. Rajasthan	260.43	132.93	662.78	567.37	164.65	33.56
21. Sikkim	130.89	111.49	49.07	12.63	24.61	13.68
22. Tamil Nadu	402.45	186.89	145.72	67.35	250.11	72.72
23. Tripura	15.07	9.69	46.61	22.40	35.43	10.00
24. Uttar Pradesh	151.04	60.65	223.80	144.30	26.21	26.21
25. West Bengal	167.30	57.50	144.01	37.26	191.10	22.70
Union Territory						
1. Andaman & Nicobar	53.47	26.00	-	-	45.00	20.00
2. Chandigarh	18.66	14.80	64.66	19.50	17.20	10.86
3. Dadra & Nagar Haveli	-	-	23.62	12.00	-	-
4. Daman & Diu	12.03	7.50	42.31	21.45	44.21	9.30
5. Delhi	117.23	74.64	116.50	56.67	28.23	17.77
6. Lakshadweep	-	-	19.95	10.00	24.65	-
7. Pondicherry	29.75	15.00	-	-	28.12	13.10
Total :	3648.49	1786.06	4110.87	2003.44	3009.31	884.37

Air Deal with Air India

3414. SHRI O.P. JINDAL : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government's attention has been drawn to the newsitem captioned "Viman saude ke liye kampaniyon mein kadi takkar" appearing in the 'Nav Bharat Times' dated July 18, 1996;

(b) if so, the facts and details in this regard;

(c) whether a boeing company of U.S.A. is making all out efforts to strike the air deal with Air India somehow in its favour; and

(d) the reaction of the Government thereto?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) Yes, Sir.

(b) to (d). Air India has plans to induct Medium Capacity Long Range (MCLR) aircraft into its fleet during the Ninth